

<b>FORM A</b> <b>PUBLIC ANNOUNCEMENT</b> [Under Section 15 of the Insolvency and Bankruptcy Code (IBC), 2016 read with Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process For Corporate Persons) Regulations, 2016] <b>FOR THE ATTENTION OF CREDITORS OF</b> <b>JACKONBLOCK FACILITY SERVICES PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1 Name of the Corporate Debtor	Jackonblock Facility Services Private Limited
2 Date of Incorporation of Corporate Debtor	25th May 2012
3 Authority under which Corporate Debtor is Incorporated/ Registered	The Registrar of Companies, Bangalore, Karnataka
4 Corporate Identity Number /Limited Liability Identification Number of Corporate Debtor	U74999KA2012PTC064132
5 Address of the Registered Office and Principal Office (if any) Of Corporate Debtor	Site No.22, Katha No. 25, 3rd Floor, Above Dena Bank, Sharada Nagar, Vasanthapura Main Rd Uttarahalli Hobli Bangalore, KA 560061 IN
6 Insolvency Commencement Date in Respect of Corporate Debtor	17/04/2017, [As per order of NCLT dated 17/04/2017 - in Company Petition No.CP(IB)NO.6/BB/2017]
7 Estimated Date of Closure of Insolvency Resolution Process	14/10/2017, (180 days from the Insolvency Commencement date)
8 Name, Address, Email Address and the Registration Number of the Interim Resolution Panel	Mr. Thirupal Gorige Practising Company Secretary and Insolvency Professional No. 87, 2nd Floor, 21st Cross, 7th Main, N S. Palya, BTM 2nd Stage, Bangalore-560076, India Cell +91 94483 84064 Email: <a href="mailto:gthirupal@gmail.com">gthirupal@gmail.com</a> Registration No: IBBI/IPA-002/IP-NO0016/2016-17/10030
9 Last Date for Submission of Claims	01/05/2017

Notice is hereby given that the National Company Law Tribunal (NCLT), Bangalore Bench has ordered the commencement of a Corporate Insolvency Resolution Process against Jackonblock Facility Services Private Limited on 17/04/2017 vide its order dated 17/04/2017. The Creditors of Jackonblock Facility Services Private Limited are hereby called upon to submit a proof of their claims on or before 01/05/2017 to the Interim Resolution Professional at the address mentioned against item 8. The claims may be submitted in the specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the operational creditors (except workmen and employees), financial creditors, workmen or Employees and Authorized Representatives of workmen and employees, respectively, as the case may be. The financial creditors are required to submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. The moratorium of prohibiting all types of suits, recovery, action against said corporate debtor under section 14 of the IBC is ordered with effective from 17th April 2017 till the completion of the corporate insolvency process or until this Bench approves the resolution plan under subsection (1) of Section 31 or passes an order for liquidation of corporate debtor under Section 33, whichever is earlier. Submission of false or misleading proofs of claim shall attract penalties under the Code.

Date: 19/04/2017  
Place: Bangalore

Sd/-  
Thirupal Gorige  
Interim Resolution Professional